

Tourist Protection Force

979. SHRI D. BANDYOPADHYAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has put in place adequate safety measures in all the places of Buddhist pilgrimage circuit; and

(b) whether Government is contemplating raising a Tourist Protection Force to ensure safety and security of Buddhist pilgrims on whose inflow the local economy survives?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The responsibility for making security arrangements at places of religious importance/pilgrimage, including places on the Buddhist pilgrimage circuit, is primarily that of the State Government concerned. Central Government, based on inputs received from Central Security Agencies, issues advisories from time to time to the State Governments for appropriate action to strengthen security. Central Security Agencies also carry out security audits of important places of pilgrimage and their recommendations, based on these security audits, are forwarded to the State Governments concerned for implementation.

Besides the above, Central Government also deploys Central Armed Police Forces, on the request of the State Governments concerned, to augment the security arrangements of the State Governments on important occasions such as Kumbh Mela, etc.

State Governments have also been advised to set up State-Level Security Coordination Committees to formulate Security Plans for security of important religious places/places of pilgrimage and to implement and monitor the provisions of such Security Plans, in order to prevent any untoward incidents.

(b) At present, there is no such proposal with the Central Government for setting up a Tourist Protection Force specifically for the places on the Buddhist pilgrimage circuit.

Juveniles kept in illegal lock-ups by Delhi Police

980. SHRI JAI PRAKASH NARAYAN SINGH:

SHRI RAM KRIPAL YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that some cops of Delhi Police have kept some juveniles in illegal lock-ups in a private building in Vijay Vihar, Delhi;
- (b) whether it is also a fact that these juveniles were beaten up with numbing regularly, sodomised and tortured by police men;
- (c) if so, the details in this regard; and
- (d) the action taken against the police officials responsible for this gruesome act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Yes, Sir. One boy aged 17 years made a complaint that he alongwith 05 juveniles were detained illegally for 06 days in vacant DDA flat known by the name of Lal Quarter and at other places by HC Lal Singh, Ct. Rahul and three other police personnel. On this, a case vide FIR No. 328/13 dated 10.07.2013 u/s 323/342 IPC has been registered at PS Vijay Vihar, New Delhi. There were no allegations of numb beating and sodomy by alleged police personnel. On the allegations, criminal case *vide* FIR No. 328/13 dated 10.07.13 u/s 323/342 IPC PS Vijay Vihar has been registered.

(d) On the basis of preliminary enquiry, 05 police personnel have been placed under suspension. A departmental enquiry has been initiated against 05 police personnel and a show cause notice for censure has been issued to the then SHO/PS Vijay Vihar for lack of supervision.

Committee to look after relief and rehabilitation work in Uttarakhand

981. SHRI TARUN VIJAY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total quantum of Central help to Uttarakhand in the wake of the recent disaster; and
- (b) having formed a committee at the Central level to look after relief and reconstruction, what are the deadlines set for specific works so that the States' economy is rejuvenated within a timeframe?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The State Governments concerned are primarily responsible for undertaking necessary relief, reconstruction